221 Re. alleged donations made JYAISTHA 1, 1894 (SAKA) by a c

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Reports mentioned at
(i) and (ii) above [Placed in Library. See No. LT- 3016/72.]

ANNUAL REPORTS OF TECHNICAL TEA-CHERS' TRAINING INSTITUTE', CALCUTTA, MADRAS AND CHANDIGARII AND INDIAN COUNCIL OF SOCIAL SCIENCE RESEARCH, NEW DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DE-PARTMENT OF CULTURE (SHRI D. P. YADAV) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) :--

- Annual Report of the Technical Teachers' Training Institute, Calcutta, for the year 1970-71.
- (2) Annual Report of the Technical Teachers' Training Institute (Southern Region), Madras, for the year 1970-71.
- (3) Annual Report of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1970-71.
- (4) Annual Report of the Indian Council of Social Science Research, New Delhi, for the yaar 1970-71. [Placed in Library. See No. LT-3015/72.]

12.47 krs. COMMITTEE ON PETITIONS

THIRD REPORT

SHRIA. P. SHARMA (Buxar) : I beg to present the third Report of the Committee on Petitions.

12.471 hrs.

RE ALLEGED DONATIONS MADE BY A COMPANY TO THE RULING CON-GRESS FOR ELECTION CAM-PAIGN-Conid.

SHRI SHYAMNANDAN MISHRA (Begusarai): What is your ruling Sir,... AKA) by a company to 222 ruling Cong.

MR SPEAKER: I gave my ruling last week. It was covered by my ruling last week.

SHRI SHYAMNANDAN MISHRA : I rise on a point of order, Sir.

MR. SPEAKER : This was decided last week

SHRI SHYAMNANDAN MISIIRA: In the beginning, I had not formulated a point of order. Now, I am formulating a point of order In the beginning, I had made only certain remarks on the statement made by hon'ble Member, Shri Jyotirmoy Bosu, But now I am raising a point of order.

MR. SPEAKER : You want to interrupt the proceedings; it does not help. There is nothing in it.

SHRI SHYAMNANDAN MISHRA . You will find there is something in it. My point of order is...

SHRI A. P. SHARMA (Baxar) : On what subject ? (Interruptions)

SHRI SHYAMNANDAN MISHRA: Why don't you allow me to make a point of order? (Interruptions)

MR. SPEAKER: Order, order All of you are talking. I do not understand anything.

SHRI SHYAMNANDAN MISHRA: Please allow me to make a point of order. Four ot five days back, an hon. Member had made an allegation with documentation, The documentation is here; he authenticated it... (Interruptions)

MR. SPEAKER : The document was not accepted.

SHRI SHYAMNANDAN MISHRA : I have not completed my point of order Nothing will be lost if you have patience with me for a minute.

MR. SPEAKER : I have it; you do not have it. It is missing in you.

SHRI SHYAMNANDAN MISHRA : Because a Member is prevented from making [Shri Shyamnandan Mishra]

a point of order. This is a completely disorderly way of dealing with a point of order.

Sir, a few days back, an allegation was made. Whether there was a documentation or not is not the relevant point. The point is, if I make an allegation, either that has to be rebutted by the offending party or by the Government. Who has taken a step in the direction rebutting this allegation? Do we make an allegation only for the sake of making an allegation ? We do so in public interest.

MR. SPEAKER: What is your point of order?

SHRI SHYAMNANDAN MISHRA : Now, here is the Prime Minister who has rebutted that charge in the public meeting in Calcutta...

MR. SPEAKER : The Government rebutted it inside and do the same outside.

SHRI SHYAMNANDAN MISHRA : The offending party is maintaining a stony silence about it. They have not said a word.

MR. SPEAKER : The Government rebluted it inside and they do it outside also.

SHRI SHYAMNANDAN MISHRA : What is your ruling on this. Do we make an allegation only for the sake of making an allegation ?

MR. SPEAKER : Don't get excited ; don't try to make out a new thing.

SHRI SHYAMNANDAN MISHRA : What is your ruling on it ?

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Before you give the ruling, please give me a hearing. Either Shri Jyotirmoy Bosu should be asked to prove his allegation or he should be directed to withdraw it. No member can be allowed to make a fantastic allegation, if it is really fantastic. Either he should be asked to prove it or he should be directed to withdraw it.

MR. SPEAKER : This came in various forms in this House. (Interruption) and this was rebutted by the Government. They said that the Congress Organisation did not receive it, and they have rebutted it outside the House also. I am not here to make inquiries into it. It is a matter between you and them. Inside the House the motion was ruled out on rebuttal—because this was a disputed point.. (*Interruption*) I am not going to allow any one...

SHRI H. N. MUKERJFE (Calcutta — North-East) : I produced evidence. Mr. Mavlankar wrote to me asking me to substantiate my allegation This was what happened...(*Interruption*)

भी जगम्माथ राव जोशी (शाआपुर) : अध्यक्ष महोदय, जब माननीय सदस्य यहा पर कोई चार्ज लगते हैं, तो उसका जवाब यहां न देकर बाहर जाकर उससे इन्कार करना और दूसरों पर आरोप लगाना कहां तक उचित है ?

MR. SPEAKER: Do not try to misquote everything. The motion came. It was rebutted...(*Interruption*) 1 am not allowing any one.

SHRI PILOO MODY (Godhra) : What is the procedure we have to follow in order to discuss things that are inconvenient to the Government?

MR. SPEAKER : You bring a censure motion; you bring a no-confidence motion against them ...(*Interruption*) I have given my ruling. If you want something else, there are a number of ways open to it.

SHRI PILOO MODY : Are you suggesting that every time we want to say something that is inconvenient to the Government, we need an adjournment motion...

MR. SPEAKER ; There are a number of ways.

SHRI PILOO MODY : ...or a no-confidence motion .. (Interruption)

MR. SPEAKER : You were not here when this happened.

SHRI PILOO MODY : We cannot discuss anything which is inconvenient, to the Oovernment without bringing in an adjournment motion or no-confidence motion. Is that your ruling, Sir ? I want an answer.

MR. SPEAKER : I have given the answer.

SHRI PILOO MODY : What is it ?

MR. SPEAKER : I disallowed - because the facts were disputed ...(*Interruption*) If you are not sa isfied, you come out with anything else.

SHRI PILOO MODY : You cannot be the judge to say whether the facts are right or wrong. (*Interruption*) They have become so thick-skinned.

MR SPEAKER : Do not try to cow down, Mr A P. Sharma : (Interruption) I am calling Mr. A. P Sharma.

SHRIA P. SHARMA I have presented the Report, Su.

MR SPFAKER : Mr. Khadilkar.

13 hrs.

MINES (AMENDMENT) BILL*

THE MINISTER OF LABOUR AND REHABILITATION (SHRIR.K. KHADIL-KAR): I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

भी शक्ति भूषण (दक्षिण दिल्ली) : अध्यक्ष महोदय, अगर कोई फेवरिकेटिड डाकुमंट यहां रख दिया जाय, तो क्या रोज उस पर डिसक्शन होता रहेगा ?

भी सतपाल कपूर (पटियाला): यह ड्रामा कब तक चलता रहेगा। यह पोलीटिकल स्टंट कब तक चलता रहेगा?

श्री शशि मूबग : अध्यक्ष महोदय, इन सदन में कोई भी सदस्य कुछ कहे, उसकी जांच के हिए आप एक एनक्वायरी कमेटी बिठा दीजिए। जो स्रोग सी॰ आई॰ ए॰ और हिन्दुस्तान के मानोपलिस्ट्स से पैसा लेते रहे हैं, वे इस ढंग से चार्जिज लगाते हैं, इसको बर्दाक्त नहीं किया जा सकता है। क्या ये लोग निर्जलिंगप्पा और एस० के पाटिल को भल गये है?

MR SPEAKER : Order, order. May I request him to sit down ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT (SHRI RAJ BAHADUR): May I just say a word? You allowed Shri Shyamnandan Mishra to raise a point of order. We are functioning here and we are supposed to function here according to Rules.

SHRI PILO) MODY (Godhra): your Rules.

SHRI RAJ BAHADUR : You gave your ruling Even after that, if the Members opposite do not listen to reason and obey your ruling, how can we conduct ourselves ?...(*Interruptions*) You raised a point of order and then the ruling was given Then you are not respecting it.

SIIRI SHYAMNANDAN MISHRA (Begusarai) Why are you not asking the Member of Company Affairs to institute an inquiry into this?

SHRI RAJ BAHADUR : You made a charge and that was reported inside the House and outside the House... (*Interruptions*) Follow the Rules of the game and also follow the Rules of the House

SHRI PILOO MODY : Even Mr. Madho Singh has refuted the charges.

SHRI RAJ BAHADUR : Observe the Rules of the game and of the House... (Interruptions)

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Mines Act, 1952."

The I ok Sabha divided.

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 22.5.72